

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 199 OF 2015**

**Dated: 16<sup>th</sup> November, 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Maharashtra State Power Generating Co. Ltd. ...Appellant(s)  
Versus  
Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)**

**Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Ms. Ranjitha Ramachandran  
Ms. Anushree Bardhan**

**Counsel for the Respondent(s) : Mr. Buddy A. Ranganathan  
Mr. D.V. Raghu Vamsy for MERC**

**ORDER**

Admit. Issue notice. Mr. Raghu Vamsy takes notice on behalf of Respondent No. 1 and seeks four weeks time to file reply. Notice be issued to the other respondents returnable on 13.01.2016. Dasti in addition is permitted.

List the matter on **13.01.2016**. In the meantime, learned counsel for the respondents may file reply on or before 14.12.2015 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 30.12.2015 after serving copy on the other side.

**(I.J. Kapoor)  
Technical Member  
ts/mk**

**(Justice Ranjana P. Desai)  
Chairperson**